

LOK SABHA

Wednesday, 14th March, 1956

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-29 A.M.

PAPERS LAID ON THE TABLE

MINUTES OF FOURTEEN SITTINGS OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Shri Altekar (North Satara): I beg to lay on the Table the minutes of fourteen sittings of the Committee on Absence of Members from the Sittings of the House held so far.

APPROPRIATION ACCOUNTS (POSTS AND TELEGRAPHS) 1953-54 AND AUDIT REPORT 1955

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of the Appropriation Accounts (Posts and Telegraphs) 1953-54 and the Audit Report 1955, under article 151 (1) of the Constitution. [Placed in Library, See No. S-80/56.]

COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS

Shri C. D. Deshmukh: I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of the Companies (Central Government's) General Rules and Forms, 1956, published in the Ministry of Finance Notification No. S.R.O. 432A, dated the 18th February, 1956. [Placed in Library, See S-82/56.]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of

1—23 Lok Sabha

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th March, 1956 agreed without any amendment to the Sales-Tax Laws Validation Bill 1956, which was passed by the Lok Sabha at its sitting held on the 20th February, 1956."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SIXTH REPORT

Shri Altekar (North Satara): I beg to present the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REHABILITATION OF REFUGEES FROM EAST PAKISTAN IN TRIPURA

Shri Biren Dutt (Tripura West): Under Rule 216, I beg to call the attention of the Minister of Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Rehabilitation of refugees from East Pakistan in Tripura."

The Minister of Rehabilitation (Shri Mehr Chand Khanna): On 5th March 1956 a notice under Rule 216 given by Shri Biren Dutt, on the subject of the rehabilitation of refugees from East Pakistan in Tripura was received from the Lok Sabha Secretariat. This notice referred to the influx of new migrants in large numbers from East Pakistan to the State of Tripura and some other grievances of the displaced persons. The notice made no mention of a hunger-strike.

On 6th March 1956, my colleague, **Shri Arun Chandra Guha**, handed over a telegram to me which he had received